

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

25. MA No. 060/00769/2015 in OA No. 060/00359/2014

(Parminder Singh Vs. U.O.I)

28.07.2015

Present: Sh. Lakhinder Bir Singh, counsel for the applicants.
Sh. Barjesh Mittal, proxy counsel for the respondent.

1. The present MA has been filed by the applicants/respondents in O.A for extension of time to implement the order dated 07.04.2015 passed by this court vide which the authorities were directed to count the adhoc service of the respondent for the purposes of pension and admissible pensionary benefits.
2. In support of the application, Sh. Lakhinder Bir Singh, learned counsel for the applicants submits that since they have referred the matter to the Railway Board for approval, therefore, the authorities may be granted further two months time for compliance of the order of this court.
3. Issue notice to the counsel opposite.
4. Sh. Barjesh Mittal, Advocate proxy for Sh. Inder Kaushal, Advocate appears and accepts notice on behalf of the non-applicant/applicant in O.A. He objects to the prayer of the applicants for grant of two months further time.
5. However, to secure ends of justice, and for reasons stated in MA, the same is allowed. The applicants are granted further two months time from the date, earlier time has expired, with a rider that no further time will be allowed for the same.
6. MA stands disposed of, accordingly.

As

(RAJWANT SANDHU)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)

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